

GOVERNMENT OF WEST BENGAL

Legislative Department

West Bengal Act V of 1957

THE WEST BENGAL APPROPRIATION ACT, 1957

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 29th March, 1957.]

[29th March, 1957.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1957.

WHEREAS it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1957;

It is hereby enacted in the Eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Appropriation Act, 1957. Short title.

2. From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees fifteen crores, thirty-seven lakhs, forty-seven thousand and two hundred and thirty-seven towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1957, in respect of the services specified in column 2 of the Schedule. Issue of Rs. 15,37, 47,237 out of the Consolidated Fund of West Bengal for the year 1956-57.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1957. Appropriation.

(Schedule.)

SCHEDULE.

(See sections 2 and 3.)

i	2	3		
		Sums not exceeding—		
		Voted by the Legislative Assembly.	Charged on the Con- solidated fund.	Total.
Grant No.	Services and purposes.	Rs.	Rs.	Rs.
1	4—Taxes on Income other than Corporation Tax and Estate Duty.	19,000	1,000	20,000
2	7—Land Revenue	500	500
3	8—State Excise Duties	58,000	..	58,000
4	9—Stamps	32,000	..	32,000
5	10—Forest	4,60,000	..	4,60,000
6	11—Registration	1,88,000	..	1,88,000
8	13—Other Taxes and Duties	33,000	..	33,000
10	18—Other Revenue Expenditure financed from Ordinary Revenues.	22,88,000	..	22,88,000
11	22—Interest on Debt and other obligations.	..	97,000	97,000
13	25—General Administration	72,600	72,600
14	27—Administration of Justice	5,08,000	..	5,08,000
16	29—Police	1,49,000	..	1,49,000
17	30—Ports and Pilotage	72,000	..	72,000
18	36—Scientific Departments	9,000	..	9,000
19	37—Education	1,08,58,000	..	1,08,58,000
22	40—Agriculture—Agriculture	1,61,39,000	..	1,61,39,000
27	43—Industries—Cottage Industries	8,99,000	..	8,99,000
31	47—Miscellaneous Departments—Fire Services.	1,60,600	..	1,60,600
32	47—Miscellaneous Departments—Excluding Fire Services.	6,82,000	..	6,82,000
33	50—Civil Works	1,10,000	1,10,000
34	54—Famine	5,65,29,000	5,000	5,65,34,000

V of 1957.]

(Schedule.)

1	2	3		
		Sums not exceeding—		
		Voted by the Legislative Assembly.	Charged on the Con- solidated fund.	Total.
Grant No.	Services and purposes.			
		Rs.	Rs.	Rs.
35	54B—Privy Purses and Allowances of Indian Rulers.	2,000	..	2,000
36	55—Superannuation Allowances and Pensions.	8,05,000	..	8,05,000
37	56—Stationery and Printing ..	5,66,200	..	5,66,200
39	57—Miscellaneous—Contributions	12,96,000	1,48,000	14,44,000
40	57—Miscellaneous—Other Miscel- laneous expenditure.	3,98,42,000	4,000	3,98,46,000
43	63—Extraordinary charges in India	23,51,000	10,900	23,61,900
46	81—Capital Account of Civil Works outside the Revenue Account.	..	1,31,437	1,31,437
47	82B—Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	10,67,000	..	10,67,000
48	85A—Capital Outlay on State Schemes of Government Trad- ing.	..	60,000	60,000
51	Loans and Advances by State Government.	1,80,94,000	..	1,80,94,000
	Total ..	15,31,06,800	6,40,437	15,37,47,237